

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29894 OF 2024

Between:

Junjunoori Sujana Priya, D/o Sambaiah, aged about 19 years, Occ. Student,
R/o H.No.1-37, SC Colony, Thumburu Village, Sathupalli Mandal, Khammam
District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat Building, Secretariat, Hyderabad.
2. Kaloji Narayana Rao, University of Health Sciences, Rep. by its Registrar, Warangal District.
3. The National Testing Agency, Through its Chairperson, 1st Floor, NSICMDBP Building Okha Industrial Estate, New Delhi-110020.
4. The Tahsildar, Sathupalli Mandal, Khammam District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondent Nos.2 and 3 non-considering the representation dated 10/10/2024 and non-initiating to provide the admission into MBBS Course, by following the Telangana Medical and Dental College Admission Rules, 2017 as per the Rank of the petitioner is highly illegal, arbitrary, unconstitutional and violation of Articles 14 and 21 of the Constitution of India and also in violation of Principles of Natural Justice and consequently direct the respondent Nos.2 and 3 to consider the representation dated 10/10/2024, and to provide the admission into MBBS Course, by following the Telangana Medical and Dental College Admission Rules, 2017 as per the Rank of the petitioner.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent Nos.2 and 3 to consider the representation dated 10/10/2024, and to provide the admission into MBBS Course, by following the Telangana Medical and Dental College Admission Rules, 2017 as per the Rank of the petitioner pending disposal of the writ petition.

Counsel for the Petitioner: SRI RAPOLU BHASKAR

**Counsel for the Respondent Nos.1 & 4: SRI A.SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

**Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No. 29894 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Rapolu Bhaskar, learned counsel appears for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to respondent Nos.2 and 3 to consider her representation dated 10.10.2024 for providing her admission to MBBS Course.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced.

4. In view of aforesaid submission, no relief can be granted to the petitioner in the instant Writ Petition.

5. The Writ Petition is accordingly dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

Sd/- V. KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

To

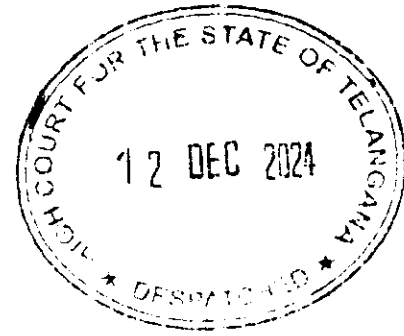
1. One CC to SRI RAPOLU BHASKAR, Advocate [OPUC]
2. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
4. Two CD Copies

PSK.
MP

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HIGH COURT

DATED:18/11/2024



ORDER

WP.No.29894 of 2024

**DISMISSING THE WRIT PETITION
WITHOUT COSTS.**

7 Copies
[Signature]
2/18/24.